

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

CP (IB) No.15/Chd/HP/2018

In the matter of:

M/s TDB Spinners Pvt.Ltd.Petitioner-Operational Creditor.

Versus.

GPI Textiles Limited.Respondent-Corporate Debtor.

Present: Mr.Rishabh Gupta, Advocate for petitioner.
Mr.Aman Bahri, Advocate with Ms.Aastha Ray, Advocate
for respondent.

Affidavit of service has been filed. Mr.Aman Bahri,
Advocate filed power of attorney along with the resolution of the Board of
Directors of respondent-corporate debtor and he seeks time to file
reply/objection.

Notice was also directed to be issued to the Assistant
General Manager, Bank of Baroda to show cause as to how the certificate
Annexure-VI has been issued despite the mandatory requirements of the
provision of Insolvency and Bankruptcy Code, 2016. Learned counsel for
the petitioner submits that another certificate has now been issued, which
is attached as Annexure P-5 with the compliance affidavit. The same be
taken on record.

List the matter on 21.03.2018. Reply/objections, if any, be
filed at least 10 days before the date fixed with copy advance to the counsel
opposite.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

February 13, 2018.
Ashwani